

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10818/2019

(Arising out of impugned final judgment and order dated 01-10-2018 in SA No. 918/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.91907/2019-CONDONATION OF DELAY IN FILING and IA No.91909/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91910/2019-EXEMPTION FROM FILING O.T. and IA No.91908/2019-CONDONATION OF DELAY IN REFILING)

Date : 22-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Harish Pandey, AOR
Mr. Alok Kr. Pandey, Adv.

For Respondent(s) Mr. K.K. Mishra, Adv.
Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. K.K. Mishra, Advocate, accepts notice on behalf of the respondent.

There shall be stay of operation of the impugned judgment until further orders.

Counsel for the respondent shall file his response within a period of eight weeks.

List the matter after eight weeks.

(MADHU BALA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER